ing Notifications of the Delhi Administration:—

- (i) No. F. 10/60/80-Home(P)/ Estt., dated the 1st August, 1985, regarding scale of charges in respect of deputing additional police on payment to private persons etc.
- (ii) No. F. 10/45/85-Home(P)/Estt., dated the 5th September, 1985, publishing the Delhi Police (Appointment and Recruitment) 2nd Amendment Rules, 1985.

[Placed in Library, See No. LT-1457/15 for (i) and (ii).]

Notifications of the Ministry of Personnel and Training, Administrative Reforms and Public Grievances and Pension (Department of Personnel and Training)

THE DEPUTY MINISTER IN THE MINISTRY OF PERSONNEL AND ADMINISTRATIVE FORMS AND PUBLIC GRIEVANCES AND PENSION (SHRI P. CHIDAMBARAM) Sir, I beg to lay on the a copy each (in English and Hindi) of the following Notifications of the Ministry of Personnel and Training, Administrative Reforms and Public Grievances and Pension (Department of Personnel and Training), under sub-section (2) of section 3 of the All India Services 1951 :--

- (i) G.S.R. No. 791, dated the 24th August 1985 publishing the Indian Administrative Service (Fixation of Cadre Strength) Seventh Amendment Regulations, 1985.
- (ii) G.S.R. No. 792, dated the 24th August, 1985, publishing the Indian Administrative Service (Pay) Eighth Amendment Rules, 1985.
- (iii) G.S.R. No. 813, dated the 31st August, 1985, publishing the All India Services (Death-cum-Retirement Benefits) Second Amendment Rules, 1985.

- (iv) G.S.R. No. 834, dated the 7th September, 1985, publishing the Indian Administrative Service (Fixation of Cadre Strength) Eighth Amendment Regulations, 1985.
- (v) G.S.R. No. 835, dated the 7th September 1985 publishing the Indian Administrative Service (Fixation of Crade Strength) Ninth Amendment Regulations, 1985.
- (vi) G.S.R. No. 919 dated the 5th October, 1985, publishing the Indian Administrative Service (Pay) Ninth Amendment Rules, 1985.
- (vii) G.S.R. No. 1009, dated the 2nd November, 1985, publishing the All India Services (Conduct) Amendment Rules, 1985.
- (viii) G.S.R. No. 832 (E), dated the 7th November, 1985, publishing the Indian Police Service (Pay) Second Amendment Rules, 1985.
- (ix) G.S.R. No. 1040, dated the 9th November, 1985, publishing the All India Services (Study Leave) Regulations, 1985.

[Placed in Library. See No. LT-1459/85 for (i) to (ix)]

- I. Central Administrative Tribunal (Staff) Conditions of Service Rules, 1985
- II. Corrigendum to the Government notification No. 825(E), dated 31st October, 1985
- SHRI P. CHIDAMBARAA: : Sir, I also beg to lay on the Table a copy each (in English and Hindi) of the following Notifications of the Ministry of Personnel and Training, Administrative Reforms and Public Grievances and Pension (Department of Personnel and Training), under sub-section (1) of section 37 of the Central Administrative Tribunal Act, 1985:
 - (i) G.S.R. No. 825 (E), dated the 31st October, 1985, publishing the Central Administrative Tribunal

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(Staff) (Conditions of Service) Rules, 1985.

(ii) G.S.R. No. 843 (E), dated the 14th November, 1985, publishing the Corrigendum to the Government Notification No. 825(E), dated the 31st October, 1985.

[Placed in Library. See No. LT—1458/85 for (i) and (ii)]

STATEMENT OF COMMITTEE ON PUBLIC UNDERTAKINGS

MISS SAROJ KHAPARDE (Maharashtra): Sir, I beg to lay on the Table a Statement (in English and Hindi) showing final replies in respect of Chapter V of Eighty-sixth, Ninety-eighth and Hundredth Reports of Committee on Public Undertakings (Seventh Lok Sabha)

MESSAGE FROM LOK SABHA

The Citizenship (Amendment) Bill, 1985

SECRETARY GENERAL: Sir, I have to report to the House the following message received from the Lok Sabha, signed by the Secretary-General of the Lok Sabha:—

"In accordance with the provisions of rule 96 of the Rules of Procedure and Conduct of Business in Lok Sabha I am directed to enclose the Citizenship (Amendment) Bill, 1985, as passed by Lok Sabha at its sitting held on the 20th November, 1985."

Sir, I lay a copy of the Bill on the Table.

REFERENCE TO THE ALLEGED EXPLOITATION OF INDIAN CHILDREN ADOPTED BY FOREIGNERS

श्री पशुपति नाथ सुकुल (उत्तर प्रदेश) : सभापति महोदय, मैं श्रापके द्वारा ग्रपनी 1269 R.S.

सरकार का ध्यान एक बहुत ही महत्वपूर्ण मामले की ग्रोर दिलाना चाहता हूं।

म्राज भारतवर्ष से प्रति वर्ष करीब करीब 5 हजार बच्चे विभिन्न प्रदेशों से, दूसरे देशो को भेजे जाते है गोद लेने के नाम पर । हमारे देश में 50 ऐसी संस्थाएं है जो यह काम कर रही है ग्रौर हर संस्था कम से कम सी बच्चे दसरे देशों की भेजती है। तो इस तरह से 5 हजार के बच्चे हर नाल हिन्दुस्तान से देशों को भेजे जाते है ग्रीर इन बच्चों को दूसरे देशों में जाने पर काफी शोषण से गुजरना पडता है । इनका अत्यधिक शोषण होता है । इनसे भिक्षा मंगवाई जाती है ग्रौर इनसे वैश्यालयों में काम लिया जाता है । इनका दमन किया जाता है ग्रौर मानवीयता से गिर कर इनके साथ व्यवहार किया जाता है। हमारे देश के ये बच्चे स्विटजरलैंड, कनाडा ज्यादातर ग्रमरीका को भेजे जाते हैं । इन देशों में जैसा कि मझे पता चला है ग्रौर जैसा कि ग्रखबारों में भी ग्राया है, सबसे घृणित बात तो यह है कि इनका उपयोग ब्लु फिल्में बनाने में या यौन कार्यों के लिए किया जाता है। इनके जरिये हमारे देश को बदनाम किया जाता है ग्रौर कहा जाता है कि ये भारत के बच्चे हैं। ब्ल फिल्मों में उनको दिखाया जाता है स्रौर तरह तरह की बातें की जाती है जिससे हमारे देश की बदनामी तो होती ही है, हमारे देश के इन निरीह बच्चों का भविष्य भी वरबाद होता है ।

मै भारत सरकार से ग्राग्रह करता हूं कि इन संस्थाओं की जांच करें ग्रौर इसके साथ ही विदेशों में भी इन बच्चों के साथ होने वाले व्यवहार की जांच करे ग्रौर इनका पता लगा कर यदि ग्रावश्यक हो तो इस पर ग्रावश्यक नियंवण भी लगाये।

REFERENCE TO THE NEED FOR SINGING OF VANDE MATRAM' ALONG WITH NATIONAL ANTHEM IN EDUCATIONAL INSTITUTIONS

SHRI DHARAM CHANDER PRASHANT (Jammu and Kahmir): Mr. Chairman, Sir, I rise to draw the